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५२ में कितनी जालू थी;

(ख) क्या उत्तर प्रदेश के पूर्वी जिलों में कुछ चीनी मिलों के मुकदमोंबाजी के कारण बन्द रहने की भाशा है; तथा

(ग) क्या कठकुइयाँ स्थित जगदीश चीनी मिल इस वर्ष बन्द रहेगी अथवा इसे चलानेकी कोई समुचित व्यवस्था होसकी है ?

The Minister of Food and Agriculture (Shri Kidwai): (a) A statement showing the information is laid on the Table of the House. [See Appendix VII. annexure No. 20.]

(b) The matter is under enquiry.

(c) No. Government of India have appointed an authorised Controller for running the Jagdish Sugar mills during 1952-53 season.

MEDICAL STORE DEPOTS

606. Dr. Amin: Will the Minister of Health be pleased to state:

(a) the total amount spent on the purchase of medicines at Medical Store Depots at Madras, Bombay, Calcutta and Karnal in the years 1949, 1950, 1951 and 1952 (upto 30th September, 1952);

(b) the amount spent on the purchase of indigenously manufactured medicines and foreign manufactured medicines separately;

(c) the amount spent in different countries; and the names of such countries; and

(d) whether the equivalents of foreign manufactures which were ordered by Medical Stores Depots are manufactured by Indian manufacturers?

The Deputy Minister of Health (Shri Matl Chandrasekhar): (a) to (c): A statement giving the required information is laid on the Table of the House. [See Appendix VII. annexure No. 21]

(d) No; except in very rare cases where the price of the imported product happens to be appreciably lower than that of the indigenous product.

LEPROSY RESEARCH INSTITUTE

607. Dr. Amin: Will the Minister of Health be pleased to state:

(a) whether Government have taken any decision regarding the establish-

ment of a Leprosy Research Institute; and

(b) if the answer to part (a) above be in the affirmative, what would be the initial cost and running expenses of such an Institute?

The Deputy Minister of Health (Shri Matl Chandrasekhar): (a) The question of the location of the Central Leprosy Teaching and Research Institute at Chingleput (Madras State) is still under consideration of Government and a final decision is expected to be reached shortly.

(b) The initial cost of the Central Leprosy Institute for construction of buildings and equipment is estimated to be about Rs. 10 lakhs, while the annual recurring expenditure of the Institute would be about Rs. 3 lakhs, in addition to the cost of maintenance of the two existing Institutions in Madras, viz. the Lady Willing Leprosy Sanatorium at Chingleput and the Silver Jubilee Children's Clinic at Saidapet, which will be part of the Central Leprosy Institute according to the scheme under consideration.

HEALTH EDUCATION

608. Dr. Amin: Will the Minister of Health be pleased to state:

(a) the number of persons who saw the films on Health Education shown by the Mobile Cinema units organised by the Central Government;

(b) the names of the parts of the country where such films were shown; and

(c) the expenses incurred on this propaganda so far?

The Deputy Minister of Health (Shri Matl Chandrasekhar): (a) It is estimated that about 12,00,000 persons have seen films on Health Education shown by the Mobile Cinema Units belonging to the Ministry of Health.

(b) Health Education Films were shown in:—

(i) Delhi, New Delhi and practically all the villages of the Delhi State;

(ii) Meerut, Bilsapur, Tilpatta, Dadri, and Gaziabad in Uttar Pradesh;

(iii) Pondicherry, Karnal, Bahail, Nellokeri, Thanewar, Kurukshetra, Jyotisar, Pehowa, Hissar and Faridabad in the Punjab;

(iv) Rajpura in PEPSU, and

(v) Ganganagar in Rajasthan

(c) An expenditure of about Rs. 65,000 has been incurred during the last three years on the maintenance and operation of the Mobile Cinema Units.

CENTRAL COUNCIL OF HEALTH

610 Dr. Amin: Will the Minister of Health be pleased to state when the Central Council of Health will be established and what will be its terms of reference?

The Deputy Minister of Health (Shri Mah Chandrasekhar): The Central Council of Health has already been established as stated in reply to unstarred question No. 164 dated the 19th November, 1952. A copy of the President's Order dated the 9th August, 1952 which mentions inter alia the duties to be performed by the Council is laid on the Table of the House. [See Appendix VII, annexure No. 22]

BANSWARA STATE (TELEPHONES)

611. Shri Bheekha Bhal: Will the Minister of Communications be pleased to state:

(a) whether it is a fact that in the former Banswara State of Rajasthan, every police station was joined by telephonic connections with the S.P. Headquarters at Banswara;

(b) if the answer to part (a) above be in the affirmative, the reasons for discontinuing the telephonic connections after taking over the charge by the Centre; and

(c) whether Government have received any representation from the District Congress Committee in the matter?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) At the time of taking over of the Banswara ex-State telephone system by the Central Government, only three police stations Partapur, Danpur and Barodia were connected by telephone to Headquarters at Banswara. It is understood that telephonic communication was also available to some other police stations during the regime of the former Banswara State but was discontinued before transfer to the Centre.

(b) The system was in a dilapidated condition and it was not required by the State Government.

(c) No.

ANTI-CORRUPTION DRIVE ON RAILWAYS

612. Shri S. C. Samants: Will the Minister of Railways be pleased to state:

(a) how many Railway employees were arrested and convicted due to anti-corruption drive on Railways by the Special Police Establishments of the Government of India in the years 1950-51 and 1951-52;

(b) the class of employees convicted;

(c) the form of punishment awarded; and

(d) whether there is any case in which both departmental and judicial punishments were inflicted?

The Deputy Minister of Railways and Transport (Shri Alagappa): (a)

Number of Railway Servants prosecuted	During 1950-51	During 1951-52
Gazetted (Class I & II)	7	3
Non-Gazetted (Class III & IV)	144	125
	151	128

Number of Railway Servants convicted.	During 1950-51	During 1951-52
Gazetted (Class I and II)	7	1
Non-Gazetted (Class III & IV)	63	52
	70	53

Gazetted (Class I & II)

Non-Gazetted (Class III & IV)

NOTE:—The number of railway servants arrested before prosecution is not readily available.

(b) Number of railway servants convicted as given in reply to part (a) above includes all classes of employees.

(c) The form of punishment awarded in these cases is either imprisonment or fine, or both.

(d) All convicted railway servants have either been removed or dismissed from service in accordance with the service rules.

MINOR IRRIGATION SCHEME

613. Pandit Manishwar Datt Upadhyay: (a) Will the Minister of Food and Agriculture be pleased to state to what States the Government of India contracted to advance loans for the construction of tubewells under Minor Irrigation Scheme towards the close of 1950?